

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19570-19573/2016

(Arising out of impugned final judgment and order dated 27/06/2016 in CA No. 1066/2016 27/06/2016 in SCA No. 11149/2015 27/06/2016 in SCA No. 11149/2015 27/06/2016 in CA No. 11685/2015 27/06/2016 in LPA No. 73/2016 27/06/2016 in LPA No. 74/2016 passed by the High Court Of Gujarat At Ahmedabad)

GOHIL VISHVARAJ HANUBHAI AND ORS

Petitioner(s)

VERSUS

STATE OF GUJARAT AND ORS.

Respondent(s)

(With appln.(s) for exemption from filing c/c of the impugned judgment, exemption from filing O.T., permission to place addl. Documents on record, deletion of proforma respondents, interim relief and office report)

Date : 11/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Dr. Rajeev Dhawan, Sr. Adv.  
Mr. Anshul Narayan, Adv.  
Mr. Nilesh A. Pandya, Adv.  
Mr. Prem Prakash, Adv.

For Respondent(s) Ms. Manisha Lav Kumar, Adv.  
Ms. Jesal Wahi, Adv.  
Ms. Mamta Singh, Adv.  
Mrs. Hemantika Wahi, Adv. (AOR)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the parties.

Hearing concluded. Judgment reserved.

Written submission, if any, may be filed by 16<sup>th</sup> August, 2016.

[O.P. SHARMA]  
AR-cum-PS

[RAJINDER KAUR]  
COURT MASTER